

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Friday, the 13<sup>th</sup> day of August 2021

**Crl.M.P. No.2511/2021  
CNR No.TNDG01-003773-2021**

Anand @ Ananthan, 20/2021  
S/o. Subbiramani

.. Petitioner/A3

/vs/

State through  
Inspector of Police, Vadamadurai PS.  
Cr. No.561/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.V.Manoj, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s. 438 Cr.P.C. petitioner/A3 prays to extend time for surrender as per order in Crl.M.P. No.1900/2021 dated 04.06.2021 for the offence U/s. 379 IPC in the case in Cr. No.561/2021 of respondent Police Station.

The learned counsel for the petitioner/A3 contended that the petitioner was granted anticipatory bail by this Court as per order in Crl.M.P. No.1900/2021 dated 04.06.2021 with a condition that the petitioner/A3 has to deposit a sum of Rs.5,000/- ( Rupees Five Thousand only) as non-refundable amount before the Dean, Dindigul Medical College Head Quarters Hospital, Dindigul on or before 20.06.2021 and surrender before the learned Additional District Munsif-cum-Judicial Magistrate, Vedasandur in between the period from 21.07.2021 to 04.08.2021, that the petitioner has paid the amount within the stipulated time, but, due to COVID-19 lockdown period the petitioner could not arrange sureties in time, hence he was unable to surrender and produce substantial sureties before Jurisdictional Court within the stipulated time and therefore he prays to extend time for surrender.

The learned Public Prosecutor has not raised any serious objection.

.2.

Online submissions of either side heard. Records perused. Considering the reasons stated by the petitioner/A3 for non-compliance of the condition within the stipulated time and also considering the facts and circumstances of the case, this court inclines to extend time for two weeks and the petitioner/A3 is hereby directed to surrender before the learned Additional District Munsif-cum-Judicial Magistrate, Vendasandur on or before 27.08.2021 and execute his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the said Magistrate without fail and also the petitioner is directed to comply with other conditions 2 to 7 as imposed by this Court in the CrI.M.P. No.1900/2021 dated 04.06.2021 without any deviation and the petition is allowed accordingly.

Pronounced by me, this the 13<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Additional District Munsif-Cum-Judicial Magistrate, Vendasandur  
The Public Prosecutor, Dindigul.

The Inspector of Police, Vadamadurai PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.V.Manoj, Advocate  
for the petitioner.